

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1412 of 2019

In the matter of:

M/s. NLMK India Service Centre Pvt. Ltd.Appellant

Vs.

M/s. PME Power Solution (India) Ltd.Respondent

Present:

**Appellant: Mr. Rachit Devgun and Mr. Seemant K. Garg,
Advocates for Appellant.**

Respondent: Mr. Dherraj Pandey, Advocate for Respondent.

ORDER

12.03.2020: As per the earlier Order dated 13.02.2020, Reply is not filed by the Respondent. In this connection, the Learned Counsel for the Respondent informs this Bench that he will be filing Reply on behalf of the Respondent during the course of the day before the Office Registry and in this regard he is permitted to do so.

For filing of Rejoinder, if any, by the Appellant, the matter is adjourned to **31st March, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn